

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

A.B.A. No. 2476 of 2020

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1. A. Mohan Rao  
2. Aarly Kesava Rao @ A. Kesava Kumar ... .. Petitioners  
Versus  
The State of Jharkhand ... .. Opp. Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioners : Ms. Jyoti Nayan, Advocate  
For the Opp. Party : Ms. Anuradha Sahay, A.P.P.

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02/26.06.2020 Heard Ms. Jyoti Nayan, learned counsel for the petitioners and Ms. Anuradha Sahay, learned A.P.P. for the State.

Petitioners have prayed for grant of anticipatory bail, as they are apprehending their arrest in connection with Mahila P.S. Case No. 13 of 2020.

The marriage of the informant was solemnized with Aarly Praveen on 03.03.2018.

It has been alleged that there was demand of dowry and Rs. 10,00,000/- was given to the accused. However, the demand continued and ultimately she was compelled to leave her matrimonial house.

The petitioners appear to be the parents-in-law of the informant and an affidavit has been brought on record by the petitioners in which it has been stated that the son of the petitioners is still traceless. There appears to be general and omnibus allegation barring the allegation against the petitioner no. 1 of trying to force himself upon the informant.

Considering the fact that the petitioners are the parents-in-law of the informant, I am inclined to extend the privilege of anticipatory bail to the petitioners. The petitioners, accordingly, named above, are directed to surrender in the court below within a period of four weeks from today and on such surrender, they shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) each with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1<sup>st</sup> Class, Jamshedpur, in connection with Mahila P.S. Case No. 13 of 2020, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

*(Rongon Mukhopadhyay, J.)*